

the representatives of the State Governments and of the domestic manufacturers concerned. Orders under the Essential Commodities Act have been issued thereafter, making it legally obligatory for the domestic manufacturers to supply the quantities of fertilisers committed by them to each State at the Conferences. The inter-State movement of fertilisers except for certain specified categories is also banned so as to ensure compliance with the distribution scheme.

(v) In order to avoid long haulage and cross movement of fertilisers, a rationalised programme of distribution of Pool and domestically manufactured fertilisers is being followed.

(vi) The States have been advised to prepare a careful inventory of the stocks available in the godowns both of the cooperative and retail dealers and review it frequently to ensure timely and equitable distribution of the available fertilisers.

(vii) The fertiliser manufacturers have been requested to channel as much of their output as possible through cooperative and other public organisations, to minimise the chance of mal-practices.

(viii) Through monthly reviews at a very high level a careful watch is being kept on the availability of wagons for rail movement to ensure that distribution of fertilisers was not affected by bottlenecks in rail transport.

(ix) To ensure that the shortage of fertilisers affects agricultural production as little as possible, States have been asked to prepare plans for using fertilisers on top priority crops like high yielding varieties of cereals and export-oriented crops and to make

distribution arrangements accordingly. I.C.A.R, prepared guidelines on this, suggesting various measures like better tillage, better water management and plant protection etc. and balanced use of fertilisers.

(x) A massive campaign has been organised for production and utilisation of rural compost in the country.

Nhava-Sheva Port Project

1101. SHRI VITHAL GADGIL:
SHRIMATI SUSHILA SHAN
KAR ADIVAREKAR:
SHRI B. T. KEMPARAJ: SHRI
JANARDHANA REDDY:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Nhava-Sheva Port Project in Maharashtra has not been cleared by the Planning Commission; and

(b) if so, what are the reasons therefor?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI KAM AI A-PATI TRIPATHI): (a) and (b) A view on the Nhava-Sheva Port Project will be taken when the reports of three Working Groups, appointed for the purpose of examining the traffic estimates and other aspects of the Project, are available.

Delhi School Teachers' Co-operative House Building Society

1102. SHRI SHYAMLAL GUPTA:
Will the Minister of AGRICULTURE be pleased to refer to the reply to Unstarred Question No. 1039 given in the Rajya Sabha on the 22nd August, 1973; and state:

(a) whether Government propose to call for affidavits from the Members of